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AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

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JUDGEMENT

Heard Shri P.B. Vijayakumar, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the Respondents.

2. This application was filed praying for quashing the charge sheet No. 1/26/89-VIG/54 dated 15-4-91, issued by the Respondents.

Letter dated 6-6-95 filed by the learned counsel for the Respondents states that the disciplinary proceedings initiated on the basis of the charge memo. referred to was dropped by giving a warning as per proceedings dated 2-3-94. Accordingly, this OA becomes infructuous. // As such it is dismissed. /

*A. B. Gorthi*  
(A. B. GORTHI)  
Member (Admn.)

*V. Neeladri Rao*  
(V. NEELADRI RAO)  
Vice-Chairman

Dated the 8th June, 1995  
Open court dictation